

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

CIVIL CONTEMPT PETITION NUMBER 192 OF 2003

ALLAHABAD, THIS THE 11th DAY OF DECEMBER, 2003

HON'BLE MAJ GEN K.K. SRIVASTAVA, A.M.  
HON'BLE MR. A. K. BHATNAGAR, J.M.

Udai Raj Singh  
son of Late Shri Jagdeo Singh,  
r/o Village and Post-Akauni District-Sant Ravidas  
Nagar, Bhadohi.

.....Applicant  
(BY Advocate : Shri B.N.Singh)

V E R S U S

Smt. Neelam Srivastava,  
The Chief Post Master General,  
U.P. Circle, Lucknow.

.....Respondents

(By Advocate : )

O R D E R

BY Hon'ble Maj Gen K.K. Srivastava, A.M.

Heard Shri B.N. Singh, counsel for the applicant.  
This Contempt <sup>in petition</sup> has been filed for wilful disobedience of  
the order of this Tribunal dated 24.02.2003 passed in O.A.  
No.355 of 1997. The following order was passed:-

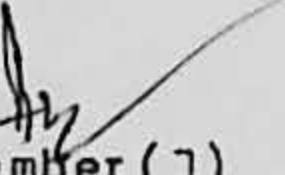
"Considering the aforesaid submissions of Shri  
R.P. Singh, this application is disposed of with  
observation that applicant may pursue his appeal  
pending before Chief Post Master General and order  
of dismissal dated 17.12.2002 will not come in  
his way."

2. The learned counsel for the applicant submitted that  
since no time was specified in the order for deciding the  
appeal, reasonable time of 6 months may be computed. More  
than 6 months have passed and the respondents <sup>h</sup> has not decided  
the appeal so far.

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3. Perusal of the order leaves no doubt in our mind that the order is advisory and not mandatory for the respondents. The case of the applicant for appointment on compassionate ground was rejected and against that applicant filed an appeal on 04.07.1997 before Chief Post Master General, as directed by this Tribunal, the applicant may continue pursuing his appeal. We do not consider it expedient to issue any direction to the respondents in this case.

4. No case of contempt is made out. The Contempt Petition is rejected in limine.

  
Member (J)  
Member (A)

shukla/-